

FORM A**PUBLIC ANNOUNCEMENT**

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulation, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S AVIDSECURE INDIA PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	M/S AVIDSECURE INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	20/09/2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	COMPANIES ACT, 2013(MINISTRY OF CORPORATE AFFAIRS)
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72900HR2018FTC075880
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	H.No.140/7, Sector 7 Gurugram GURGAON Gurgaon HR 122001 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	15/01/2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTERED NUMBER OF LIQUIDATOR	ANISH B SHAH D/413, SHIROMANI COMPLEX, OPP. OCEAN PARK, NEHRUNAGAR, SATELITE ROAD, AHMEDABAD- 380015.MOBILE- 9978909231 email- anishshahcs@gmail.com IBBI REGN NO- IBBI/IPA- 002/IP-N00017/2016- 17/10031

8.	LAST DATE FOR SUBMISSION OF CLAIMS	14/02/2021
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Notice is hereby given that M/S AVIDSECURE INDIA PRIVATE LIMITED has commenced voluntary liquidation on 15/01/2021.

The stakeholders of M/S AVIDSECURE INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 14/02/2021 (date falling thirty days after the liquidation commencement date), the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Name and Signature of the liquidator: ANISH B SHAH

DATE:19/01/2021

PLACE:AHMEDABAD

